

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 150/TT/2018**

**Subject** : Petition for determination of transmission tariff for transmission and distribution system activities of the network in respect of Damodar Valley Corporation (DVC) for 2014-19.

**Date of Hearing** : 31.7.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Dr. M. K. Iyer, Member

**Petitioner** : Damodar Valley Corporation

**Respondents** : Jharkhand Bijlee Vitran Nigam Limited & Anr.

**Parties present** : Shri M.G. Ramachandran, Advocate, DVC  
Shri Mohar Siddui, Advocate, DVPCA

**Record of Proceedings**

Learned counsel for the petitioner submitted that the instant petition is filed for determination of tariff for the existing assets of DVC for the 2014-19 period as per the Commission's directions in order dated 10.10.2017 in Petition No. 386/TT/2014. The tariff petition in respect of the new assets will be filed separately. He further requested to list Petition No.197/MP/2016 filed by DVC regarding pension and gratuity alongwith the instant petition. He also submitted that the tariff determined for the instant assets should not be included in the PoC charges.

2. The Commission directed the petitioner to provide a copy of the petition and the other documents to the Association of DVC HT Consumers of Jharkhand by 7.8.2018 and the Association to file its reply to the petition.

3. As regards the submission of the petitioner that three 400 kV transmission lines constructed and owned by DVC are removed from the capital cost as they are included in "Non-ISTS lines carrying ISTS power", the Commission directed the petitioner to clarify as to how the transmission line of DVC can be classified as non-ISTS lines whereas all its transmission system and distribution system are considered as ISTS as per the judgement of APTEL and Supreme Court.

4. After hearing the parties, the Commission directed the petitioner to file the



following information, on affidavit by 20.8.2018 with an advance copy to the respondents:-

- (a) All loan Agreements except REC. Repayment schedule and documentary proof relating to rate of interest of all loans.
- (b) Original Book Value of the Assets/Items have been worked out by back calculations. Details of procedure followed to work out the Original Book Value of the Assets/Items which got replaced/de-capitalized be furnished.
- (c) 'Gross Value of the Old Asset' for the items considered as negative i.e. Annexure 18 A-N Stage for 2014-19 period and its impact in de-capitalization value for the period 2014-19 be explained. Column 'Amount (Rs. in lakh)' as appearing in the aforesaid Annexures be clarified.
- (d) List of various de-capitalized old items/equipment, if any, which were intended to be re-used but could not be re-used in the existing system alongwith their cost details be furnished.
- (e) 'Adjustment towards disposal of assets in Main Division' as indicated in Auditor's Certificate alongwith its working sheet be clarified.

5. The Commission directed the respondents to file their reply by 24.8.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 31.8.2018. The parties shall ensure that the above information is filed within the specified timeline.

6. The next date of hearing will be intimated in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

